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MCRC-40989-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

#### **BEFORE**

# HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA ON THE 18<sup>th</sup> OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 40989 of 2025

### SANDEEP SINGH PARIHAR @ RAVI SINGH Versus STATE OF MADHYA PRADESH

Appearance:

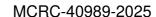
Shri Devendra Kumar Shukla - Advocate for the applicant.

Shri K.S. Patel - Panel Lawyer for the respondent/State.

### **ORDER**

This is the first application filed by the applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, for grant of regular bail relating to FIR/Crime/Forest Offence Case No.485/10 registered at Forest Range Nagod, District Satna, for the offence punishable under Sections 2, 3, 39, 44b, 50, 52 and 57 of the Wild Life (Protection) Act, 1972. The applicant is in jail since 23.08.2025.

2. Learned counsel for the applicant has submitted that the applicant has been arrested in the forest offence, but anyhow, he was not involved in that offence. Darpan Singh was the applicant's tenant and on his call, he went to PWD Guest House, Nagod, to pickup Darpan Singh, but neither he has taken any lunch there nor he has hunted any wild animal. The applicant is innocent and has falsely been implicated in the case. The applicant has no criminal record, hence, he be enlarged on bail.



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- 3. Learned Panel Lawyer has opposed the bail application and has submitted that the applicant has criminal records of two cases in which one is of vehicle accident whereas the another is of *mar peet*. After cooking the meat of Sambar, the applicant and other co-accused persons were having it. According to him, Sambar is a wild animal listed in Schedule-I, hence, looking to the gravity of crime, the applicant is not entitled to be enlarged on bail.
  - 4. Heard the parties and perused the case diary.
- 5. On perusal of case diary of Forest Offence Case No.485/10 registered on 22.08.2025, it appears that the forest officials got a secret information that some persons are having a party of Sambar meat at PWD Guest House, Nagod, but except this tip, till today, the forest officials have not linked the applicant from the meat recovered from the spot as the FSL report is still awaited. The forest officials also failed to disclose the fact from where and by whom, the forest animal Sambar was hunted. No body part of Sambar was found from which it can be inferred that the meat that was cooked at PWD Guest House, Nagod, *prima facie*, was of wild animal Sambar.
- 6. In the statements of forest officials, though they have stated that the persons apprehended were having a party of meat at PWD Guest House, but they have not clearly mentioned that the meat cooked in the party was of wild animal Sambar. Till today, the forest officials failed to establish the relation of other co-accused, who alleged to have hunted the wild animal. From their statements, it is also not clear as to from which



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compartment/reserved forest or protected forest, the wild animal was hunted.

7. Looking to the aforesaid factual aspects of the case, this Court is

inclined to allow the application. Thus, without commenting anything on the

merits of the case, the application is allowed.

8. It is directed that applicant - Sandeep Singh Parihar @ Ravi Singh

shall be released on bail on his furnishing a personal bond in the sum of

Rs.50,000/- (Rupees Fifty Thousand Only) with one solvent surety of the

like amount to the satisfaction of the trial Court concerned for his appearance

before the said Court on all such dates as may be fixed by that Court in this

regard during pendency of trial.

9. It is further directed that the applicant shall comply with the

provisions of Section 480(3) of BNSS.

10. Accordingly, Misc. Criminal Case stands disposed of.

Certified copy as per rules.

(DEVNARAYAN MISHRA) JUDGE

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